



CENTRAL ADMINISTRATIVE TRIBUNAL

CHANDIGARH BENCH

OA No. 060/1118/2019

Chandigarh, this the 6th day of February, 2020

HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)

Mr. Rajendra Singh Bhati S/o Shri Ramsaran Bhati, Aged 58 years, Resident of E 88/A, East Vinod Nagar, Delhi – 110 091, India and working as Grade 'A' employee, Joint Director, National Horticulture Board, Ministry of Agriculture & Farmers Welfare, Govt. of India, Plot No. 85, Institutional Area, Sector 18, Gurugram-122 015.

.....Applicant

BY ADVOCATE: **Sh. Khushwant Singh**

VERSUS

1. National Horticulture Board through Managing Director NHB, Ministry of Agriculture & Farmers Welfare, Govt. of India, Plot No. 85, Institutional Area, Sector 18, Gurugram-122 015.
2. Union of India through the Secretary, Department of Agriculture, Cooperation & Farmers Welfare, Ministry of Agriculture & Farmers Welfare, Krishi Bhawan, New Delhi – 110 001.

.....Respondents

BY ADVOCATE: **Sh. S.K. Saini proxy counsel for**

respdt. No. 1

Sh. Vinod K.Arya for respdt. No.2



ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. Sh. S.K. Saini, learned counsel representing respondent No. 1 presents Office Order dated 05.02.2020 whereby the order of transfer dated 18.10.2019 qua the petitioner from NHB, Gurugram to NHB Office at Guwahati has been withdrawn. The same is taken on record.
2. In view of the above, the present OA has become infructuous and dismissed as such.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 06.02.2020
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